

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “F” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI O.P.KANT, ACCOUNTANT MEMBER**

**ITA No.5545/Del/2017
Assessment Year : 2013-14**

Rasiklal Hemani Agencies P.Ltd., 3/8, Sub House, Asaf Ali Road, Near Delite Cinema, New Delhi-110002. PAN-AAACR5135N	vs	DCIT, Circle-21(1), New Delhi.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	Sh. Rohit Anand, Sr.DR	
Date of Hearing	04.10.2021	
Date of Pronouncement	04.10.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2013-14 is directed against the order of Ld. CIT(A)-7, New Delhi dated 21.06.2017.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The Ld. Counsel for the assessee, vide its letter dated 22.09.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 04th October, 2021.

Sd/-

(O.P.KANT)
ACCOUNTANT MEMBER

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI